GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 1739
TO BE ANSWERED ON FEBRUARY 11, 2021
DENOTIFYING THE SLUMS

NO. 1739.  SHRI JAGDAMBIKA PAL:
Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) whether a number of slums have been denotified by the appropriate Governments as a result of the implementation of Pradhan Mantri AawasYojna -Urban;

(b) if so, the details thereof, State-wise; and

(c) whether the Government has any plan and/or has received requests to cover the ‘Recognised’ and ‘Identified’ slums under In-situ Slum Redevelopment (ISSR) vertical Pradhan Mantri Aawas Yojana -Urban for widening its scope and if so, the details thereof?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI HARDEEP SINGH PURI)

(a) & (b): Since ‘Land’ and ‘colonization’ are State subjects, notification and de-notification of slums are done by respective State/Union Territory (UT) Governments based on local provisions.

(c): The projects under In-situ Slum Redevelopment (ISSR) component of Pradhan Mantri Awas Yojana – Urban (PMAY-U) Mission are considered from slums which are notified by States/UTs based on the approval of State Level Sanctioning and Monitoring Committee (SLSMC) chaired by the Chief Secretary of concerned State/UT and slums that are redeveloped under ISSR are de-notified by State/UT Governments.

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